

Central Administrative Tribunal
Principal Bench: New Delhi

OA 1840/97

New Delhi, this the 26th day of August, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri K. Muthukumar, Member (A)

(3)

Amar Singh s/o Shri Har Charan Singh,
R/o H.No. 25, Gali No. 25,
In front of Ration Office,
Nangloi, Delhi.Petitioner

(By Advocate: Shri U. Srivastava)

Versus

1. National Capital Territory of Delhi through
Secretary,
5, Sham Nath Marg,
New Delhi.

2. The Joint Director of Education (A)
Directorate of Education (S II Branch)
Delhi.

3. The Principal,
Govt. Co. Ed. Middle School
A.P. Block, Sultan Puri,
Delhi.Respondents

O R D E R (ORAL)
[Dr. Jose P. Verghese, Vice-Chairman (J)]

None appears on behalf of the respondents even
after having been served with the notices dasti.

The orders passed by us today in OA Nos. 1887
and 1822/97 shall be applicable to this case as well.

In the circumstances, the petitioner is
entitled to a declaration that he is continued in service
until an adverse order or suspension or removal against the
petitioner is passed in accordance with the rules by the

appointing authority till then respondents shall not obstruct him to work. He will be entitled to all service benefits till an adverse order is passed against him.

This OA is allowed to the extent stated above, with no order as to costs.


(K. Muthukumar)

Member (A)


(Dr. Jose P. Verghese)

Vice Chairman (J)

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